

**GOVERNMENT OF INDIA  
COMMUNICATIONS AND INFORMATION TECHNOLOGY  
LOK SABHA**

UNSTARRED QUESTION NO:347

ANSWERED ON:22.07.2015

Online Piracy

Nayak Shri B.V.;Sreeramulu Shri B.

**Will the Minister of COMMUNICATIONS AND INFORMATION TECHNOLOGY be pleased to state:**

Will the Minister of Communications & Information Technology be pleased to state:

- (a) whether India has been added to the International Piracy Watch List 2014 by a U.S. Government panel;
- (b) if so, the details thereof;
- (c) whether the Government is making a preventive and legal framework to curb online piracy levels in India;
- (d) if so, the details thereof; and
- (e) if not, the reasons thereof?

**Answer**

ANSWER

MINISTER OF COMMUNICATIONS AND INFORMATION TECHNOLOGY  
(SHRI RAVI SHANKAR PRASAD)

(a) and (b): In its recent '2014 Special 301 Report' released by the Office of the United States Trade Representative(USTR) on 30.4.14, India has been kept on the 'Priority Watch List'. The Report did not designate India as a 'priority foreign country', the worst classification for countries in protection of Intellectual Property Rights.

(c) and (d): Yes, Sir. Indian Copyright Act 1957 has been so far amended six times (1983, 1984, 1992, 1994, 1999 & 2012). The Copyright (Amendment) Act 2012 has been an extensive one which extends exclusive rights provided to creators / owner of all works to digital environment and online networks Section 65A (Protection of Technological Measures) and Section 65 B (Protection of Right Management Information) read with Rule 80 of the Copyright Rules, 2013 and Clause (c) of subsection (1) of Section 52 of the Copyright Act 1957 read with Rule 75 of the Copyright Rules 2013 are the provisions of the Act which deals effectively with digital environment and online piracy.

Further, Copyright Act, 1957 as amended in 2012 also provides Civil Remedies [(Chapter XII (Section 54-62)] as well as Criminal Remedies [(Chapter XIII (Section 63-70)] to the Copyright holder. In Ministry of HRD, Copyright Enforcement Advisory Council (CEAC) exists to deal with copyright awareness and measures for improving the enforcement of the Copyright Act 1957. At the behest to CEAC, enforcement / IPR Cell have been created in States and nodal officers designated to deal with IPR enforcement matters

(e): Does not arise.

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